

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 328**

IA-1590/2023, Ivn.P-59/2023, IA-4150/2021

**IA**

**(IB)1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. .... Petitioner/Applicant

Vs.

Adel Landmarks Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Yugank Goel, Ms. Tanya Manglik, Mr. Vansh Bhutani, Advs.

For the IL & FS : Mr. Satendra Rai, Ms. Ruchika Darira, Advs. In IA-4150/2021

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **03.05.2024.**

-Sd-

**(COURT OFFICER)**